

\$~S-1, 2 & 3

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.A. 39/2021**

ASIF IQBAL TANHA

..... Appellant

Through

Mr. Siddharth Aggarwal, Sr. Advocate with Ms. Sowjanya Shankaran, Mr. Siddharth Satija, Mr. Abhinav Sekhri & Ms. NitikaKhaitan, Advocates.

versus

STATE OF NCT OF DELHI

..... Respondent

Through

Mr. Amit Mahajan, Mr. Amit Prasad & Mr. Rajat Nair, SPP for the State with Mr. Dhruv Pande & Mr. Shantnu Sharma, Advocates.

+ **CRL.A. 82/2021**

NATASHA NARWAL

..... Appellant

Through:

Mr. Adit S. Pujari, Ms. Tusharika Matto, Mr. Kunal Negi, Ms. Kajal Dalal, Ms. Kriti Awasthi & Chaitanya Sundriyal, Advocates.

versus

STATE OF DELHI NCT

.... Respondent

Through:

Mr. Amit Mahajan, Mr. Amit Prasad & Mr. Rajat Nair, SPP for the State with Mr. Dhruv Pande & Mr. Shantnu Sharma, Advocates.

+ **CRL.A. 90/2021**

DEVANGANA KALITA

..... Appellant

Through:

Mr. Adit S. Pujari, Ms. Tusharika Matto, Mr. Kunal Negi, Ms. Kajal Dalal, Ms. Kriti Awasthi & Chaitanya Sundriyal, Advocates.

versus

STATE OF NCT DELHI

..... Respondent

Through:

Mr. Amit Mahajan, Mr. Amit Prasad & Mr. Rajat Nair, SPP for the State with Mr. Dhruv Pande & Mr. Shantnu Sharma, Advocates.

**CORAM:
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

ORDER

% 17.06.2021

At 3:30 p.m.

The present matters have been taken-up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

CRL.M.A. 9309/2021 in CRL.A. 39/2021

CRL.M.A. 9311/2021 in CRL.A. 82/2021

CRL.M.A. 9310/2021 in CRL.A. 90/2021

Further to the order passed earlier today, on reconvening at 3:30 p.m., learned counsel appearing on behalf of the applicants/appellants inform us that the learned Special Court has already pronounced orders on the applications that were pending before it; and has directed the immediate release of the applicants/appellants; and that release warrants to that effect have already been issued and communicated by electronic mail to the concerned Jail Superintendent.

In view of the above, learned counsel appearing on behalf of the appellants state that nothing further survives in the present applications and the same may be disposed of as infructuous.

Mr. Siddharth Aggarwal, learned senior counsel appearing on behalf of the appellant in CRL.A. No. 39/2021 points-out that though, in judgment dated 15.06.2021 we have clarified that order dated 04.06.2021 granting interim custody bail to the appellant stands superseded by the said judgment, order dated 04.06.2021 contained certain conditions whereby a forensic audit of the appellant's electronic devices was required to be conducted by the State upon his surrender back to custody. Senior counsel seeks appropriate directions regarding such forensic audit.

In this behalf, Mr. Amit Prasad, learned SPP appearing on behalf of the State very fairly submits, on instructions, that in view of judgment dated 15.06.2021 admitting the appellant to regular bail in CRL.A. No.39/2021, the State does not wish to conduct forensic audit of his electronic devices anymore.

In view of the foregoing statement made by Mr. Prasad, the above issue is accordingly closed.

No further directions are called for in these applications, except to direct the concerned Jail Superintendent to release the appellants *forthwith* in terms of the release warrants issued by the learned Special Court and transmitted to the Jail Superintendent.

The applications stand disposed of.

The appeals already stood disposed of *vidé* judgment dated 15.06.2021.

A copy of this order be sent to the concerned Jail Superintendent for information and compliance, as well to learned counsel appearing on behalf of the parties, through electronic mail.

SIDDHARTH MRIDUL, J.

ANUP JAIRAM BHAMBHANI, J.

JUNE 17, 2021/uj